

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-281(ND)/2017

IN THE MATTER OF:

M/s. Xerive Global Media Limited

.. PETITIONER

Vs.

M/s. Vdopia Media & Software Solution

.. RESPONDENT

SECTION :

Under Section 9 of (IBC)

Order delivered on 21.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner :-

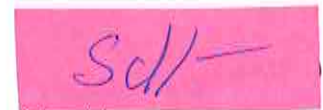
For the Respondent :-

ORDER

Learned Counsel for the petitioner is present and seeks some more time to comply with the order dated 18.8.2017.

Needful to be done on or before the next date of hearing for necessary compliance.

Post the matter on 06.9.2017.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
21.8.2017